

[*Translation*]**Heavy Engineering Corporation**

4455. SHRI RAMTAHAL CHAUDHARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the deteriorating financial condition of Heavy Engineering Corporation (HEC) Ltd., Ranchi in Bihar;

(b) whether it is on the verge of closure;

(c) if so, the details thereof; and

(d) the steps being taken to save the mill from closure?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Heavy Engineering Corporation Ltd. (HEC) Ranchi in Bihar has been facing financial crisis due to its continued losses for quite some time.

(b) to (d). BIFR, in its hearing held on 26.8.96, has sanctioned the rehabilitation scheme of HEC. At the same time, Government is extending financial support to the company within its budgetary constraints.

[*English*]**Export of Electronics and Computer Software**

4456 SHRI E. AHAMED: Will the Minister of COMMERCE be pleased to state:

(a) whether the export of electronics and Computer Software and related services has increased during 1995-96.

(b) if so, the details thereof; and

(c) the amount of foreign exchange earned therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c). Yes Sir. The details are given below:

Exports in Rs. (Crores)

1994-95	1995-96 (E)	Percentage Growth
3808	6375	67.41%

(Source : Electronics & Computer Software Export Promotion Council)

(E) Estimated

De-Limitation and De-Reservation of Parliamentary and Assembly Constituencies

4457. SHRI B.L. SHANKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the process of de-limitation and de-reservation of Parliamentary and Assembly constituencies throughout India is on;

(b) if so, the progress made in this regard so far; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) No, Sir.

(b) and (c) Do not arise.

[*Translation*]**Powerlooms**

4458 SHRI NAND KUMAR SINGH CHAUHAN: SHRI KALLAPPA AWADE:

Will the Minister of TEXTILES be pleased to state:

(a) whether manufacturing of Dhoti and some other varieties of clothes have been banned in powerloom sector;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the policy chalked out by the Government to save the powerloom industry and millions of powerloom workers?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) Yes, Sir.

(b) and (c). The Government have reserved certain varieties of Dhoties and some other items with certain specifications and description for exclusive manufacture in the Handloom Sector under Handloom (Reservation of Articles for Production) Act, 1985 for the protection and development Handloom Industry. Name of items reserved are given in the attached statement. With a view to developing powerloom industry, various steps have been taken like opening of Powerloom Service Centre, Computer Aided Design Centre, Powerloom Development & Export Promotional Council and implementing Insurance scheme for Powerloom workers & weavers.

STATEMENT.

1. Saree
2. Dhoti
3. Towel, Aganacha and Angavastram
4. Lungi
5. Khes, Bedsheet, Bedcover, Counterpane, Furnishing (including Tapestry, Upholistry)
6. Jamakkalam Durry or Durret
7. Dress Material
8. Barrack Blankets, Kambal or Kamblies
9. Shawal, Loi, Muffler, Pankhi etc.
10. Woolen Tweed
11. Chaddar Mekhala/Phanek

Joint venture units in Madhya Pradesh

4459. SHRI DEVI BUX SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of joint venture units of the Union Government functioning in Madhya Pradesh at present particularly in the tribal areas;

(b) whether Union Government propose to formulate any action plan for the industrial development of this tribal areas; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

Dues against NTC

4460. SHRI SHANTILAL PARSOTAMDAS PATEL:
SHRI SANAT MEHTA:

Will the Minister of TEXTILES be pleased to state:

(a) whether National Textile Corporation has to pay Rs. 11.70 crores towards cotton supplied by the Gujarat State Co-operative Cotton Federation during the last three years;

(b) whether this has adversely affected the cotton growers cooperatives and cotton growers in Gujarat; and

(c) if so, the steps taken by the NTC to repay the outstanding dues of Gujarat State Co-operative Cotton Federation?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) As on 31.3.96, NTC had to pay a sum of Rs. 15.44 crores to the Gujarat State Co-operative Cotton Federation towards purchase of cotton.

(b) and (c). Since cotton is purchased by the NTC mills on credit terms, there are always bound to be certain outstanding dues at any given point of time. NTC is unable to clear all the outstanding dues due to acute working capital shortage. NTC is expected to clear the dues depending upon the availability of working capital.

Clearance to Export Bills

4461. SHRI ASHOK PRADHAN:
SHRI RAMESH CHENNITHALA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has recently directed the commercial Banks to take immediate action for recovery of the large amount of foreign exchange blocked against piles of uncleared export bills;

(b) if so, the details thereof and the quantum of foreign exchange to be recovered as a result thereof; and

(c) the action taken or proposed to be taken against the defaulting companies in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c). The information is being collected and will be laid on the Table of the House.

Domestic and International Disputes

4462. SHRI BHAKTA CHARAN DAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Chief Justice of India has suggested to establish and promote alternative dispute resolution services for speedy resolution of both domestic and international disputes in the country;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b). The Chief Justice of India has endorsed the need for promoting Alternative Dispute Resolution (ADR) mechanisms in India for speedy resolution of domestic as well as international disputes.